

**CENTRAL ADMINISTRATIVE TRIBUNAL
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**Contempt Petition No. 30/2017 in
Original Application No. 00116 of 2009**

This the 22nd day of April, 2019

Hon'ble Ms. Jasmine Ahmed, Member – J

Hon'ble Mr. Devendra Chaudhry, Member - A

Smt. Karam Pati aged about 67 years W/o late Radhika Prasad Yadav, R/o Village Deeh, Post Deeh, District Sultanpur, U.P.

..... Applicant

By Advocate: Sri Amol Dixit for Sri S.R. Yadav

VERSUS

Sri S.N. Dubey, Superintendent of Post Offices, Sultanpur Division, Sultanpur, U.P.

..... Respondent

By Advocate: Sri Shobhit Saxena for Sri D.C Tripathi

O R D E R (ORAL)

Delivered by: Hon'ble Ms. Jasmine Ahmed, Member - J

Sri Amol Dixit proxy counsel for Sri S.R. Yadav present on behalf of the applicant. Sri Shobhit Saxena proxy counsel for Sri D.C Tripathi is present for the respondent.

2. Learned counsel for the respondent handed over a copy of the order dated 28.01.2019 passed by Hon'ble Apex Court wherein it is seen that the Hon'ble Supreme Court has stated as under:

“In the meantime, no coercive steps shall be taken against the petitioner on the basis of the impugned judgement and order of the High Court”.

3. Accordingly, we feel, it is of no use keeping the contempt petition pending. Hence, the contempt petition is closed and notices stand discharged with liberty to revival subject to the outcome of the SLP before the Hon'ble Apex Court. The order dated 28.01.2019 is taken on record.

(Devendra Chaudhry)
Member (A)

(Jasmine Ahmed)
Member (J)